

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:273
ANSWERED ON:20.11.2009
PENSION BENEFITS TO RRBs EMPLOYEES
Dashmuni Deepa ;Shekhar Shri Neeraj

Will the Minister of FINANCE be pleased to state:

- (a) whether the Supreme Court in its judgement has stated that `Pension Benefit` may be construed as `deferred salary`;
- (b) if so, the details thereof;
- (c) whether employees of Regional Rural Banks (RRBs) are not receiving the pension benefits on par with that of their sponsored banks;
- (d) if so, the reasons therefor;
- (e) whether the Supreme Court and National Industrial Tribunal have also directed the Government to extend parity of salary structure to the Regional Rural Bank staff as per industry-wise settlement without any reference to `capacity to pay`; and
- (f) if so, the action taken by the Government in this regard?

Answer

The Minister of State in the Ministry of Finance (Shri Namo Narain Meena)

- (a) to (f):- The information is being collected and will be laid on the Table of the Lok Sabha.